

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 636/95

DATE OF ORDER : 17-11-1997.

Between :-

B. Prabhakar Rao

... Applicant
And

1. Sr. Superintendent of Post Offices.
2. Director of Postal Services,
Vijayawada Region, Vijayawada.

... Respondents

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Counsel for the Applicant : Shri S. Ramakrishna Rao

Counsel for the Respondents : Shri V. Bheemanna, Addl. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

RJ

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... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri V.Bhemanna, standing counsel for the respondents.

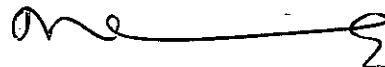
2. The applicant while working as EOBPM, Surappa Gudem, West Godavari District was removed from service by order No. CB/SG/misc./93 dt.31-5-94 (Annexure-I : page-9 to the OA).
3. This O.A. is filed to set aside the impugned order dt.31-5-94 passed by Respondent No.1 and for a consequential direction to the respondents to re-instate with all consequential benefits viz., with backwages ^{as} and the applicant was dismissed for no fault of him. This O.A. was filed on 4-5-95. The applicant was reinstated into service and he joined duty on 31-5-95 as can be seen from the records produced by the learned standing counsel for the respondents.
4. The applicant was removed from service on 31-5-94 and he was re-instated into service on 31-5-95. The relief in this OA is for payment of backwages for the period he was away from service. But there is no instructions in regard to the period he was away from service i.e. from 31-5-94 to 30-5-95.
5. In view of the above, the following direction is given :-
 - The applicant may, if so advised, submit a detailed representation for the relief he asked for in regard to the period he was away from service to respondent No.1. The Respondent No.1 should dispose of that representation in accordance with the law within a period of two months from the date of receipt of that

representation.

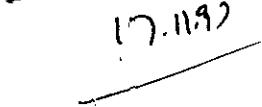
6. The Original Application is ordered accordingly at the admission stage itself. No order as to costs.



(B.S.JAI PARAMESHWAR)
Member (J)



(R.RANGARAJAN)
Member (A)


17.11.97

Dated: 17th November, 1997.
Dictated in Open Court.



D.R.

av1/

04.636/95

Copy to:-

1. The Senior Superintendent of Post Offices, Eluru Division, Eluru.
2. The Director of Postal Services, Vijayawada Region, Vijayawada.
3. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate.

sri

6/10/97
21/12/97

(6)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 17/11/97

ORDER/JUDGMENT

M.A/R.A/C.A. NO.

in
O.A. NO. 636 /95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

